

W.P.(C) No.942 of 2021

03. 01.02.2021 This matter is taken up by video conferencing mode.

It is extremely unfortunate that on the very evening of the day this Court passed an order, i.e., 19th January 2021, the Petitioner expired, succumbing to the terminal disease which she was suffering from.

In the circumstances, the spouse of Anita Budhia, Shri Arun Kumar Budhia is substituted as Petitioner in her place. The amended memo of parties be filed in a week's time.

Counter affidavit has been filed on behalf of the Opposite Party No.3 stating what transpired during the day on 19th January 2021. However, Mr. Ganesh Acharya, learned Senior Counsel for the Petitioner disputes some of the averments therein. The Petitioner is permitted to file a rejoinder to the said reply affidavit by the next date.

The Court would like to ensure that the PET CT Scan (Whole Body) facility is not only available at the Acharya Harihar Post-Graduate Institute of Cancer, Cuttack, but in other Government Hospitals, which have to cater to the needs of cancer patients.

Opposite Party No.1 will file an affidavit not later than 22nd February, 2021 placing on record the steps taken by the State in this regard.

Mr. A.K. Parija, learned Advocate General assures the Court that he will take up the issue with the Government of Odisha and come up with a proper response.

List on 3rd March, 2021 for further hearing.

(Dr. S. Muralidhar)
Chief Justice

(S. Pujahari)
Judge